

**E. DEPARTMENT OF JAMMU AND KASHMIR AFFAIRS
(JAMMU TATHA KASHMIR VIBHAG)**

1. Constitutional provisions with respect to the State of Jammu and Kashmir.
2. All matters relating to the State of Jammu and Kashmir, including counter terrorism within Jammu and Kashmir and coordination in respect of subjects/matters specifically allotted to any other Ministry/Department like coordination with Ministry of Defence as regards manning and managing the line of control between India and Pakistan, but excluding those with which the Ministry of External Affairs is concerned.
3. Administration of the Armed Forces (J&K) Special Powers Act, 1990 (21 of 1990).

Note:- While the Department of Jammu and Kashmir Affairs would coordinate with various Ministries /Departments, primarily concerned with development and welfare activities in Jammu and Kashmir, respective Ministries/Departments would be responsible in respect of subjects allocated to them.